

In the High Court of Judicature, Bombay.

Monday, the 22nd day of August 1864

SPECIAL APPEAL No. 411 of 1864

Moogootrao Son and heir
of the deceased Shreeputee of the
Satara District (Original Defendant)

Appellant

versus

Sudos bin Gunos and Manabai
Dhondi and Kedari bin Huri
of the Satara District

Respondent

(Original Plaintiffs)

Rs. 63-0-0

The claim in the Original Suit was to recover land let to Defendant
on his refusing to pay the rent agreed upon.

In Appeal No. 379 of 1863 the
of the District of Pattera at

the Decree of the

who had decreed for the Plaintiff.

Judge
Pattabi on a remand
in Council of Khutias

A Special Appeal was preferred in the High Court on the grounds that (1) the
decision of the District judge is contrary to
law in that.

(a) The Court below did not enquire
into

The
9/91
found, the Rule of Law being that
Receipts, like other documents, if
more than 30 years old, and produced
from the proper custody require no
extraneous proof.

A new Decree to be passed on
the merits, & costs to follow
final decision.

Joseph Arnold
J. Arnold

MEMORANDUM OF COSTS incurred in Special Appeal No. 411.

of 1864 against the decision of the Judge of the
 District of Satara and disposed of on the 22nd Augt 1864
 by remanding the same for retrial.

IN THIS COURT.

BY THE APPELLANT—

Stamps for copies of Decree and Judgment	3	8	0
Stamp for Vukeelutnama	2	0	0
Batta for Process and Postage	1	14	0
Sectioner's Fee	2	2	0
Vukeel's Fee one-fourth	"	7	6
			9 15 6
	Rupees		9 15 6

BY THE RESPONDENT

Stamp for Vukeelutnama	2	0	0
Vukeel's Fee one-fourth	"	7	6
			2 7 6
	Rupees		2 7 6



Handwritten signature
 For Registrar

Handwritten signature
 In Seal

Handwritten date
 the 22nd August 1864

bring

es

Issued a certificate on the Treasury
of the Collector of Satara for the refund
of Rupees four being the value of stamps
used for special appeal in this case

12th August 1864

[Signature]

For Acting Registrar

[Faint, illegible text]

[Small handwritten mark]